CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH AT CIRCUIT SITTING SHIMLA

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ORIGINAL APPLICATION NO.063/00005/2016

Chandigarh, this the 14th day of December, 2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

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Ved Parkash s/o Sh. Raghu Nath, age 61 years, resident of VOP Rajhoon, District Kangara (H.P.)

....Applicant

(Present: Mr. Pawan Kumar, Advocate for Mr. D.R. Sharma, advocate)

Versus

- 1. Union of India through Secretary, Ministry of Information Technology, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
- 2. The Chief post Master General, HP Circle, Shimla (HP).
- 3. The Sr. Superintendent of Post Offices, Dharamshala Division, Dharamshala.

(Present: Mr. V.K. Arya, Advocate)

Respondents

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

MA NO. 063/01920/2018

- 1. The present M.A. has been filed for listing the O.A. which was adjourned sine die to await the decision of the Writ Petition, involving the identical issue, titled as **Union of India and Others Vs. Painu Ram,** pending consideration before the Jurisdictional High Court.
- 2. Learned counsel has submitted that since the aforementioned Writ Petition has been dismissed vide order dated 23.07.2018 (Annexure MA-1), the present O.A. be taken up for hearing.
- 3. Notice.
- 4. Mr. V.K. Arya, learned counsel for the opposite side accepts notice. He does not object to the allowance of the MA.

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5. MA is allowed. The copy of judgment rendered in the Writ

Petition (Annexure MA-1) is taken on record. The O.A. is taken up for

hearing today itself.

<u>O.A.</u>

Heard.

2. The applicant has impugned the order dated 18.11.2015

(Annexure A-1) passed by the respondents rejecting his claim for the

benefit arising out of decision dated 28.07.2009 rendered by the

Allahabad bench of the Tribunal in O.A. No. 1626/2005 and the order

dated 31.01.2014 passed in the case of Painu Ram Vs. U.O.I. &

Others (O.A. NO. 426/HP/2014).

3. On 21.10.2016, learned counsel for the respondents apprised

this Court that since the judgment, as relied upon by the applicant in

the case of Painu Ram Vs. U.O.I. & Others, decided on 31.01.2014 has

already been stayed by the Hon'ble Himachal Pradesh High Court,

therefore, the benefit cannot be granted to the applicant.

Subsequently, the O.A. was adjourned sine die to await the decision of

the Writ Petition filed before the Hon'ble High Court.

4. Considering that the Writ Petition in question has been

dismissed by the Hon'ble Himachal Pradesh High Court vide order

dated 23.07.2018, we deem it appropriate to direct the respondents to

consider the claim of the applicant in the light of the ratio laid down in

the indicated case, and if the applicant is found similarly situated to

the applicant therein, the similar benefit be extended to him.

5. The O.A. stands disposed of accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Dated: 14.12.2018

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